

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 100 of 2019

IN THE MATTER OF:

Mangala Investments Ltd. & Ors.

...Appellants

Vs.

Canara Land Investments Ltd. & Ors.

...Respondents

Present: For Appellant: - Mr. Saurabh Kalia and Mr. Satyan Israni, Advocates.

For Respondents: - Mr. Arvind S., Advocate.

O R D E R
(Through Virtual Mode)

10.08.2020— Reply affidavits have been filed on behalf of the Respondents.

Learned counsel for the Respondents seeks and is granted two weeks' time to file supplementary affidavit in terms of the order dated 23rd October, 2019 whereinafter the Appellant may file rejoinder to the reply-affidavits within two weeks.

At this stage, Shri Arvind S., Advocate representing the Respondents submits that the supplementary affidavit has been filed but some documents have been left out inadvertently. He may file a fresh supplementary affidavit annexing those documents within three weeks.

Contd/-.....

List the appeal on 15th September, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V.P. Singh]
Member(Technical)

[Dr. Alok Srivastava]
Member (Technical)

Ar/G